## APPENDIX-32 UNIFORM NOMENCLATURE OF CASES\* (A) CIVIL PROCEEDING

## I. ORDINARY CIVIL PROCEEDINGS

[SUBORDINATE COURTS OR HIGH COURT (APPELLATE SIDE)]

| Abbreviation |             | Nature of Proceeding                          |
|--------------|-------------|---|
| 01.          | CS          | Civil Suit                                    |
| <b>V1.</b>   |             | Frist Appeal                                  |
| 02.          | RFA         | First Appeal from Judgment & Decree in Suit   |
| 03.          | CO          | Cross Objection in First Appeal               |
| 04.          | FAO         | First Appeal from Orders                      |
|              |             | Second Appeal                                 |
| 05.          | RSA         | Second Appeal from Judgment & Decree          |
| 06.          | SAO         | Appeal from Appellate Order                   |
| 07.          | LPA/Sp.A    | Letters Patent Appeal or Special Appeal       |
|              | •           | Before Division Bench against a judgment in   |
|              |             | civil proceeding                              |
| 08.          | CRP         | Revision Petition                             |
| 09.          | Review Pet. | Review Petition                               |
| 10.          | C. Ref.     | Reference                                     |
| 11.          | Ex.P.       | <b>Execution Petition</b>                     |
| 12.          | Ex. FA.     | Execution First Appeal                        |
| 13.          | Ex. SA      | Execution Second Appeal                       |
| 14.          | IA.         | Interlocutory Applications in Pending Suits/  |
|              |             | Appeals                                       |
| 15.          | CM Appl.    | Miscellaneous Applications, e.g. Leave to Sue |
|              | · ·         | as indigent person, restoration               |
| 16.          | Tr.P.(C)    | Transfer Petition under Section 24 C.P.C.     |
|              |             | II. OTHER CIVIL PROCEEIDNGS                   |
| 17.          | WP(C)       | Writ Petition under 226 and 227 of the        |
|              |             | Constitution.                                 |
| 18.          | WA          | Appeal before Division Bench against          |
|              | · ·         | judgment or order of Single Judge in a writ   |
|              |             | petition.                                     |
|              |             |   |

<sup>\*</sup> Made effective from 1.1.1999 vide notification No. HC.42 of 1990 (Ref HC.III-33/90) dated 27.11.1998 in order to implement the resolution of the Chief Justices' Conference, 1997 with respect to uniform nomenclature of cases employed by High Courts.

|             | AFTERDER      | -3z: Uniform namenclature of cases 41           |
|-------------|---------------|---|
| 19.         | SCLP          | Petition for Leave to Appeal to Supreme Court   |
| ٠.          | Pr            | oceeidngs under Companies Act                   |
| 20.         | Co. Pet.      | Original Petition                               |
| 21.         | Co. Appl.     | Application in Pending Proceeding.              |
| 22.         | Co.Case.      | Matters transferred under Section 446(3)        |
| 23.         | Co.App.       | Appeals against Judgment/Orders in              |
|             | ••            | Company Petitions.                              |
| 24.         | Bkg. P.       | Proceedings under Banking Regulation Act.       |
|             |               | Matrimonial Cases                               |
| 25.         | Mat. Cas.     | Suits/Petitions                                 |
| 26.         | Mat. Ref.     | References                                      |
| 27.         | Mat. App.     | Appeals   |
| 28.         | RP (FAM. CT.) | Revision under Section 19 of the Family         |
|             |               | Courts Act                                      |
|             | <u>Te</u>     | stamentary and Intestate Cases                  |
| <b>29</b> . | Test. Cas.    | Testamentary Cases e.g. Probate or Leers of     |
|             |               | Administration etc.                             |
| 30.         | Intest. Cas.  | Intestate cases, e.g., Succession Certificates, |
|             | •             | etc.  |
| 31.         | Gua.P.        | Petitions under Guardianship and Wards Act.     |
|             |               | Land Acquistion Act                             |
| 32.         | LA.Ref.       | Reference                                       |
| 33.         | LA.App.       | Appeals   |
|             |               | Rent Control Matters                            |
| 34.         | PCE           | Principal Suit/Petition                         |
| 35.         | RCFA          | First Appeal                                    |
| 36.         | RCSA          | Second Appeal                                   |
| 37.         | RECRev.       | Revision  |
| 38.         | MAC           | Motor Accident Claims                           |
| <b>39</b> . | MACApp.       | Motor Accident Appeal                           |
| 40.         | El. Pet.      | Election Petitions                              |
| 41.         | El. App.      | Appeals from judgments in Election Petition     |
|             | <u>Pro</u>    | oceeidng under Insolvency Act                   |
| 42.         | IP(M)         | Main Petition                                   |
| 43.         | IP (Appl.)    | Application submitted after adjudication        |
| 44.         | Arb. P.       | Petition under Indian Arbitration Act           |
|             |               |   |

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| 45.          | Arb. A.                | Appeals under Indian Arbitration Act          |
|--------------|------------------------|---|
| 46.          | Insurance Ref.         | Reference under Insurance Act                 |
| 47.          | Insurance App.         | Appeals under Insurance Act.                  |
| 48.          | Cont. Cas (C)          | Contempt of Court Cases relating to Civil     |
|              |                        | Contempt                                      |
| <b>49</b> .  | Cont.App.(C)           | Appeals against orders in Civil Contempt      |
|              |                        | matters.                                      |
| 50.          | MFA (Name of Act)      | First Appeal against judgments in Special     |
|              |                        | jurisdiction cases.                           |
| 51.          | MSA                    | Second Appeal from judgments in               |
|              |                        | miscellaneous cases.                          |
| 52.          | SP.JC (Name of Act)    | Special jurisdiction cases assigned to High   |
|              | •                      | Courts e.g. Trust Act, Patents Act etc        |
| •            |                        |   |
|              | ·                      | III. TAXATION MATTERS                         |
| <b>53</b> .  | ITR                    | Reference under Section 256 (1)               |
| 54.          | ITA                    | Application under Section 256(2)              |
|              |                        | /Wealth Tax Act/Estate Duty Act               |
| <b>55</b> .  | =                      | Reference to High Court                       |
| <b>56</b> .  |                        | Application for direction to make a reference |
| <b>57</b> .  |                        | Reference under Customs Act.                  |
| 58.          | CE.Ref.                | Reference under Central Excise Act.           |
|              | ·                      | Sales Tax Act                                 |
| <b>59</b> .  |                        | Reference                                     |
| 60.          | A -                    | Application for direction to make a reference |
| 61.          | · <del>-</del> - · · · | Revision                                      |
|              | OTR                    | Other Tax Reference cases                     |
|              | OTC                    | Other Tax Cases                               |
| 64.          | OT.Appl.               | Other Tax Application                         |
|              | IV CIVIL ORIGINA       | LJURISDICTION OF THE HIGH COURTS              |
| 65.          | CS (OS)                | Civil Suits                                   |
| 66.          | FA(OS)                 | First Appeal for judgments in Original Suits. |
| 67.          | Ex.Appl. (OS)          | Execution Application                         |
| 68.          | M.S.(S.J.C.S. and      | Miscellaneous Summons e.g. Summons for        |
| - <b>-</b> - | so on)                 | Judgments, Chamber, Summons etc.              |
| 69.          | N.M.                   | Notice of Motion                              |
| 70.          | Adml.S.                | Admiralty Suits                               |
|              |                        | <del></del>                                   |

## (B) CRIMINAL PROCEEDINGS

| 71.         | Crl.Tr.             | Original Trial   |
|-------------|---------------------|--|
| <b>72</b> . | Crl. A.             | Appeal against Judgment/Sentence                                   |
| <b>73</b> , | Death Sentence Ref. | Confirmation case under Section 336 Cr.P.C.                        |
| 74.         | Crl. Rev. P.        | Revision   |
| <i>75</i> . | Crl. Ref.           | Reference  |
| <b>76</b> . | Crl. M.C.           | Application under Section 482 Cr.P.C.                              |
| <i>7</i> 7. | Bail Appln.         | Bail Application   |
| <b>78.</b>  | Crl. M.Appl.        | Other Miscellaneous Application                                    |
| <i>7</i> 9. | W.P. (Crl.)         | Petition under Article 226 for Writ and                            |
|             |                     | Habeas Corpus and other relief                                     |
| 80.         | Cont. Cas. (Crl.)   | Proceedings relating to Criminal Contempt                          |
| 81.         | Cont. App.(Crl.)    | Appeals against Orders in Criminal Contempt matters.               |
| 82.         | Crl. L.P.           | Application for Leave to Appeal under                              |
|             |                     | Section 378 Cr.P.C. or under the relevant corresponding proceding. |
| 83.         | Tr.P. (Crl.)        | Transfer Petition for transfer a Criminal Proceeding               |
|             | _ *                 |  |

Caveat.

CAVT.